**SHRI** C. K. JAFFAR SHARIEF: Sir, I have already said that we have clearly spelled out our priorities and I have assured the hon. Member that it wiH be our endeavour to pursue the Planning Commission and the Finance Ministry for making more allocation. As and when we got some more allocation, we will certainly consider this.

Appropriation

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The half-an-hour discussion is now concluded. Now we come to the Appropriation Bills. The time ls very short. Dr. Adiseshiah, please continue... (Interruptions)....Please help me to complete the Bills quickly.

श्री हुक्भदेव न**ारायण थादवः** कल्पनाथ उनको रोक रहे हैं । श्रापही की पार्टी बदनाम हो रही है । लोग डेली जेल जा रहे हैं । जो लोग जेल में पड़े हुए हैं, उनको जेल से निकलवाइये, उनको रिहा करवाइये । नयी रेल लाइन बनायेंगे ....

संसदीय-कार्यमंत्रालय में राज्य मंत्री (श्री कल्पनाथ राय) : बैठो ।

## (I) THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1983—Contd. (II) THE APPROPRIATION BILL, 1953—Contd.

## (I11) THE APPROPRIATION (NO. 2) BILL, 1983—contd.

DR. MALCOLM S. ADISESHIAH: Mr. Vice-Chairman, Sir, in view of the lateness of the hour and your desire and the Government's desire to finish voting on these three Bills by today itself, I shall be very brief.

First I support the Appropriation (Vote on Account) Biil, 1983, and I tive the following cemments on that Bill. I note that the total vot, on account requested is Rs. 21,658 crores out of the Union Budget proposed to us of Rs. 34,836 crores. That is to say, this is threefifths of the Union Budget. If I am not mistaken, the Minister, in introducing this, said that this vote on account is for two months' expenditure. Now I realise that some expenditures cannot be broken up like, mayh?, grant<sub>s</sub> t<sub>0</sub> the States or debt charges, but I wonder whether there is an explanation for the difference between what ought to be one-sixth of the total Union Budget and the three-fifth? that is now being requested.

My second question is the question which I ask every year but never get an answer, and I wonder whether this Minister can give me the answer. What is the basis on which certain sums are allocated to the Consolidated Fund not voted by Parliament and certain sums which are allocated to vote by Parliament?

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): To my knowledge, you asked this three times.

DR. MALCOLM S. ADISESHIAH: Every year I ask and I never get the answer. What is the basis for this allocation? It is very curious because, apart from the transfer to the States and the repayment of debts and pension, the largest is to be found in Home Affairs and in Agriculture.

My next comment is that we have a large sum of over Rs. 1,100 crores requested for Defence, which is the first part out of the total of Rs. 5,900 crores vhich is the Union Budget.

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#### [Dr. Malcolm S. Adiseshiah]

My question is whether this total Appropriation and the Appropriation (Vote on Account) of Rs. 11,00-odd crores has been subjected to the same kind of detailed screening by the Ministry of Finance as they subject every other Ministry so that this is not a holy cow which is going through.

My next comment is with regard to the agricultural appropriation, the large agricultural appropriation, where t want to say that this appropriation is being asked for to follow the same strategy of irrigation, of fertilizers and of high-yielding variety that we have followed in the past. There is a provision for 2.4 million hectares which will take our irrigated area to 60 million hectares. For fertilizers, I thought, the subsidy was Rs. 798 crores, but if I heard the Finance Minister correctly, just now in his reply he said it was Rs. 1300 crores. And high-yielding variety will cover 51 million hectares.

Mr. Vice-Chairman, I want to say that we are going to have good rains next year. I have no doubt that we will have good rains because of the meteorological cycle. In the coming year, I am afraid, if we follow the same strategy of more irrigation water, of more fertilizers, and of more high-yielding variety, you will still have the plateau of 130 million tonnes of foodgrains. Now we have to break the plateau. To break that plateau, you need to provide a real programme for 180 million hectare; of dry farming land in this country. "Whereas the irrigated land will be 60 million hectares, the dry farming land is 180 million hectares. And I must say, as I said at the time of the Budget, I carefully studied what is provided. You talk of trying to help 20 million hectares of dry farms and 2.6 million hectares will be in the intensive micro pilot programme. Now, I think, we have passed beyond the pilot stage for dry farming. If we want to break the ceiling that we have faced with regard to foodgrains

production,  $w_e$  must now have an intensive programme for dry farming, and change  $th_e$  crop rotation of which I do not see any effect here.

Now I come to the Ministry of Health and Family Welfare. I want to say to the Minister-though he will not b<sub>e</sub> able to answer this question-that the Minister of Health and Family Welfare in a statement that he made before us on 25th February made a very serious announcement. Mr. Chairman, I may quote his sentence. "I am happy to announce that as per the current estimates the annual growth rate of our population is now of the order of 1.9 per cent." Now, in 1981, when the Cen us Commissioner reported on 1971-81 population, the growth rate was 2.47 per cent. I cannot for the life of me understand how between two years, March 1981 and March 1983, we can come down from 2.47 per cent, to 1.9 per cent. That is why I asked the Minister whether he could give us the de'ails of the birth rate and the death rate on the basis of which he has calculated this, because if you compare this with the number of people protected against having children he has given it as 26.5 per cent. This is not the percent3ge which will yield 1.9 per cent result. My computation is that it must be somewhere between 32 and 33 per cent which will have to be protected if you want to have 1.9 per cent figure. The figures quoted in the Plan Budget under Health and Family Welfare do not conform to this figure of 1.9 per cent. I have very serious doubts about it. I do not know whether the Finance Minister will be able to answer it, but I hope he wiH convey these questions that I am raising to the concerned Ι Ministers. was attending yesterday a meeting in the Parliament House Annexe where this figure of 1.9 per cent was being quoted. This is not true. We are misleading the country; and I am extremely concerned that the Family Welfare Programme in which you have put Rs. 330 crores will not be taken up seriously.

If we go about saying that in the course of two years we have been able £o reduce our population growth by 0.5 per cent, this is absolutely impossible, Mr. Vice-Chairman.

With these comments, may I say I support this Bill?

Now with regard to the Appropriation Bill, 1983, the second Bill, I say here again that I support it. But I notice that in this Bill we have some five, items. Under Foreign Trad<sub>fi</sub> Rs. 720 crores are being requested for, under Posts and Telegraphs Rs. 115 crores are being requested for, under Defence Rs. 312 crores are being requested for, under Power Rs. 116 crores are being requested for and under Industry Rs. 165 crores are being requested for additionally. Now my question is whether we have spent this over and above what we vo'.ed last year, we have spent this over and above the supplementary demands that were before us. If we have done that, then, I have an uneasy feeling that our budgeting is not very precise if we have to make for so much of additional appropriations at this time.

SHRI HAREKRUSHNA MALLICK (Orissa): It is pilferage.

DR. MALCOLM S. ADISESHIAH: I do not call it pilferage. I call it careless budgeting. It is not very precise or careful budgeting.

Lastly, Mr. Vice-Chairman, I notice in the third Bill, the Appropriation (No. 2) Bill, 1983, that it covers 'the excess expenditure incurred in 1981-82. The major part of the expenditure is under Defence. I want to know one thing, and I do not know whether the Minister will be able to answer it now. I find that under Delhi we have spent Rs. 11.6 crores more than what we voted. This is a large sum of money to be spent in one city in India. If we can spend this sum in all cities, it would be very good. For instance, is the Asiad the reason why it is there. No explanation has been given in this document, of course, and I have not had time to look into the other document

With these comments, I support the other two Appropriation Bills also rather reluctantly.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Mrs. Ila Bhattacharva. She will speak in Bengali.

SHRIMATI ILA BHATTACHARYA (Tripura); How much time, Sir?

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Try to be as brief as ponsible.

\*SHRIMATI BHATTA-ILA CHARYA: Honourable Mr. Vice-Chairman, Sir, the Government is asking for the sanction of thousands of crores of rupees for the development of the country through this Appropriation (Vote on Account) Bill, 1983. The sanction for excess expenditure for the year 1981-32 and 1982-83 is being asked for through ,two other Appropriation Bills. This way, in every Budget Session, the Government comes to the House for the sanction of thousands of crores o<sup>1</sup> rupees for the development of the country But what kind of development has taken place in twenty-two States and eight Union Territories? I find that all States have not 'been equally developed. Some States have developed more than the other States. Let us take the case of States in the North-Eastern region. There are seven States in that region. A few hours ago we had a discussion on Assam. That State is burning. Bloodshed has become the order of the day there. Daily hundreds of houses are being burnt. Hundreds of women and children have been killed brutally there. What has actually led to such mass killing? The answer lies in the fact that the people of Assam are disappointed with the Central Government. They are harbouring serious grievances^ against that Government. Similarly, the people of Mizoram, Manipur and Tripura are in the grip

♦English translation of original speech delivered in Bengali.

415 Appropriation [ RAJYA SABHA ] [Sin. Ila Bhattacharya] of serious economic frustration. That is why we find this type of arson and murder in Assam even after thirtyfive years of independence. One community is killing another community there. The basic reason is that vested interests are exploiting the grievances of one community against another for their selfish ends. They are playing one community against another to serve their narrow ends to divide the people. So, I would like to say that all the states in the North-Eastern region have grievances against the Central Government for want of economic development.

Economically backward tribals are the original inhabitants of Tripura. After partition, lakhs of refugee- have come to that State. So the composition of population in Tripura today is economically backward tribals and uprooted refugees. This State was ruled by the Congress Party before the Left Front Government came to power 'there. But the Congress Government have not set up industries for the economic development of that state. Similarly, they have not expanded railway communication there. Manipur, Nagaland and Mizoram were also not provided with railway facilities\* How a Stat. can develop without railway facility in this modern civilized world? Existence of railway facility ensures inflow of raw materials to the State and outflow of finished products from the State. This is the way a State can develop. ut unfortunately, it has not happened that way.

The Government and the people of Tripura have been demanding for a" long time for the setting up if a Paper Mill there. The Central Minister have already accepted the feasibility of setting up a Paper Mill there. Even in Dinesh Singh Committee Report this proposal has been accepted.

The studants of Tripura face great difficulties in studying Medical Science. They have been demanding for

a long time for a separate Medical College in their State. Similarly, they have been demanding for an Agricultural College. But the Central Government is not meeting their *genuins* demands. But this very Central Government has spent crores of rupees for Asiad. Similarly, during non-aligned Summit Conference, lakhs of rupees were spent for the illumination of fountains in Delhi. But for economically backward State the 'Central Government has no money to spare.

Tripura is mainly an agriculture-based State. A College of Agriculture can easily be set up there. This is also a long standing demand >f the Government of Tripura. But the Central Government has not vet fulfilled that demand. Under the situation, how can we expect that the State of Tripura will develop? The basic requirements for the developments of Tripura is that it should be industrially developed and its communication facilities should be expanded. After that State is sufficiently developed economically, the Central Government can expect the State Government to raise it's resources internally. Until Tripura is developed economically, the Central Government should not demand that the State Government should raise its resources from within the State.

A weak child demands special treatment from his parents. Since Tripura is economically a backward State, the Central Government ;nust pay special attention to the various demands of that State. In 1979-80 railway track up to 33 km. from Dharmsnagar to Kumarghat was sanctioned. But that work has not yet been progressed. So the demand of Tripura is that railway line should be extended from Dharmanagar to Agartala and from Agartala to Subruin. But the slow progress of work in the sphere of railway construction has created thlg genuine fear in the minds of the people of Tripura that their demands for railway expansion in the State wiH not be met even within next fifty years. This is the general pattern of development in all the States in the North-Eastern region.

After partition, lakhs of refugees have come to Tripura, Assam and West Bengal. These States are burdened with the influx of refugees. After independence, if all the States in the North-Eastern region had been provided with industries and communication facilities, the people there would not have grievances the against Central Government.

The States like Tripura, Assam and West Bengal did not receive suffi cient attention from the Central Gov ernment for *economic* development in the past. Apart from economic back wardness, these States are burdened with refugee influx. Considering the burden of rufugees that these State are bearing, they deserve special \* treatment from the Central Govern ment.

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I have already referred to <sup>+</sup>he setting up of an Agricultural College in Tripura. It should be set up there. Then I come to Jumias in Tripura. They are economically backward people. No special grant is being sanctioned by the Central Government for the economic rehabilitation of these people.

You already know, Sir, that there is one Jute Mill in Tripura. It is giving good production, if one more Jute Mill is set up in Tripura, it will ease unemployment problem there to some extent.

Tripura does not have its own High Court. Cases in Tripura are being decided by the Gauhati High Court. It is a State having twenty one lakhs of population. It is surrounded on all sides by international borders. It is very strange that such a State is not having its own High Court. Consequently, thousands of cases are pending with the Gauhati High Court. People of Tripura do not know when their cases will come up for hearing 7 RS—14.

in the Gauhati High Court. So, I feel that the legitimate demands of Tripura are being suppressed by the Central Government from every point of view. I also feel that in this manner the genuine demands of the North-Eastern States are not getting any response from the Central Government.

On the 10th March this year a meeting of the North-Eastern Council was held at Shillong. The purpose of that meeting was to focus attention of the Central Government to the various grievances of the North-Eastern States. That meeting was attended by the Chief Ministers of North-Eastern States. Tripura was represented by its Industry Minister. The Governors of North-Eastern States were also present there. All the representatives of States demanded more allocation of money for their development. This demand is known; to the Central Government as that meeting was presided over by the Governor of Assam, Mr. Mehrotra. I demand that the Central Government should accept the demands which were voiced by the representatives of seven States at that meeting of the North-Eastern Council. In the past budgets in the interests of North-Eastern States were neglected. I hope, in this Budget, their interests will he safeguarded.

In the meeting of 10th March this year, the Chief Minister of Tripura sent a proposal to the effect that every State in the North-Eastern region should have a Planning Cell. Each Cell wiH consider the various aspects of development of the State to which it belongs. It will place before the Central Government various demands concerning the development of their own State.

Let us come to other issues concerning the whole Country. In the last year the Central Government employees were assured of four instalments of dearness allowance. But now the

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[Shrimati Il<sub>a</sub> Bhattacharya]

Central Government is not prepared to pay their dues. Rather they have announced the formation of the fourth Pay Commission. Consequently the Central Government employees have been deprived of their D.A. instalments. They do not know when the Commission will be constituted. They do no know who wiH be the members of that Commission. They also do not know when the meetings of that Commission will be held. So, in this process, the fulfilment of the legitimate demands of the Central Government employees will be delayed.

1981 Census Report is already with the Central Government. According to that Report the population has increased in every State. Accordingly, some urban areas in every State are entitled to be raised to the level of cities. After a town is upgraded to the level of a city, the Government employees living there are entitled to some enhanced financial benefits. But the Central Government is silent over the categorisation of towns and the resultant financial benefits. This way, the Government employees are being deprived of City Compensatory Allowance. It is a clear case of the neglect of interests of the working class. So, the Central Government has deliberately thrust economic difficulty upon the Government employees.

It is past ten years since the North-Eastern Council came into existence. But, despite this Council, the North-Eastern States have not made noticeable improvement^ in their economy. The representatives in the North-Eastern Council demanded for more allocation of money. This House hopes, the Central Government will acceed to their demands to this effect.

In this Appropriation (Vote on Account) Bill. 1983. the Central Government has asked for huge amount of money for the Social Welfare Department and othe? departments. I Bhall give one illustration to show how the interests of the ordinary employees are being neglected by the Central Government. Those who work under I.C.D.S., get a fixed salary of Rs. 175/- per month. They work in remote rural areas, hilly areas and jungles. They work in most difficult conditions in those areas. Educated 'girls under I.C.D.S. are conducting adult education programmes. They are teaching the methods of family Planning to women. They also do the jobs of mid-wives. So, the 20-point programmes are being implemented with the help of these workers whose monthly income is only Rs. 175/- per month.

The Central Government has asked for huge amount of money for the Social Welfare Department. There is one-year-grant-in-aid programme in C.S.W.B. under this department. That one-year-grant-in-aid programme cover, Balwari teachers. I do not know whether the Hon. Minister knows that the Balwadi teachers under such programme run by voluntary organisations get a salary of Rs. IOO/- only per month fixed. Similarly, Mother gets a salary of Rs. 35/only per month. I am really ashamed to mention their salaries. Social Welfare Boards from all States are making repeated demands for more allocation of money under one-year-grant-in-aid programme to the Central Social Welfare Board. But the Central Social Welfare Board has expressed its inability to sanction more money for the one yeargrant-in-aid programme as the Central Government is not willing to increase the amount of grant for that programme. Consequently, the State Social Welfare Boards are unable to increase the salaries of Balwari teachers and Mothers.

I a'gain emphasise upon this point that the interests of Government employees and agricultural workers throughout the country are being neglected by the Central Government. That is why, even after 35 years of

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श्री जगदम्बी प्रसाद यादव (बिहार) : उपसभाध्यक्ष महोदय, मैं अपनी बात कुछ कहं उसके पहले मैं मन्त्री महोदय का ध्यान न्यूज में छपे एक ग्राटिकल की ग्रोर ले जाना चाइता हं। उस में आटिकल निकला है कि प्रणव मुकर्जी अन्तले टाइप का एक फण्ड बनाए हए प्राइम मिनिस्टर रूरल डवलपमेंट फण्ड ग्रौर उस फण्ड का पैसा सरकार का नहीं है वह कहां से जमा होता है ग्रीर कितना जमा होता है ग्रीर इसी तरह के दो और फण्ड हैं प्राइम मिनिस्टर रिलीफ फण्ड ग्रौर प्राइम मिनिस्टर सित्रेट फण्ड जिसके लिए त्राइम मिनिस्टर झान-रेवल हाउ.स में नहीं हैं। मैं चाहता हं कि मन्त्री जी इस बात को साफ करें ग्रन्यथा यह वात ग्रन्तले के साथ लिपट कर इस बात को ग्रौर दुर तक ले जा सकती है इसलिए मैंने सोचा कि ग्रापका ध्यान इस ग्रोर ग्राकिषत करुं।

श्रीमंन मैं एक किसान हं और संयोग से भारतवर्ष किसानों का ग्रामों का देश है ग्रौर ग्रभी तक ये जिलकुल उपैक्षित रहे हैं जिसके कारण देश कि आर्थिक स्थिति आज भी सुधरी नहीं । इसलिए में चाहता हं कि अर्थ मंत्री जी नारेवाजी बहत हई, स्लोगन भी बहत लगे लेकिन यर्थांथ में काम कुछ हो । बहुत बातें होती हैं लेकिन मैं कछ तथ्य की बातें आपके सामने रखना चाहता हूं। आज तक हमारा देश मौनसून के उपर निर्भर है। जब मौनसन ग्रच्छा रहता है. वर्षा हो जाती है तो हमारे देश में उपज बढ जाती है और हम ग्रीन रेबोल्यूशन का नाम लेकर ग्रपनी पीठ थपथपाने लगते हैं लेकिन गतवर्ष 10 राज्यों में

Bill 1983

सुखा पड़ा गया तो फिर ग्रमरीका का दरवाजा खरखराना पडा ₹ : ± इसलिए मैं मंत्री जी का उस झोर ध्यान आकर्षित करना चाहना हं कि सरकार के अनुमान से सिचाई की कल भमि 1130 लाख हेक्टेयर है । पिछले तोस वर्षों में 590 लाख हेक्टेयर सिचाई की सम्भाव-नाएं विकसित करने का दावा सरकार का है। छटी योजना का लक्ष्य रखा गया है 140 लाख हेक्टर का । पंजी निवेश है 50 हजार करोड़ रुपये का। परियोजना आधी हो हई है इसका कारण सरा ही यह बताया जाता है कि परियोजना का विस्तार हो गया है, पूंजी के आवंटन में वृद्धि, विशेषज्ञों की संख्या में वृद्धि लागत मल्य में वदिघ लाग करने से पहले जांच नहीं हई थी, ग्रधिग्रहण में विलम्ब, सीमेंट इस्पात यंत्र. एक्सप्लोसिब झादि में कमी जल निकासी और बाढ़ नियंत्रण की व्यवस्था नहीं । मैं इस बात को इसलिए बार-बार कहना चाहता है कि हमारी संरकार योजना चाल करती है बीच में योजना का खर्च बढ जाता है फिर यो जना में विलम्ब हो जाता है झौर विलम्ब होने के कारण फिर खर्च बढ़ जाता है ग्रीर काम समय पर नहीं होता है । इन कारणों से योजना कारगर कदम नहीं उठा पाई। इस लिहाज से अगर मैं बिहार का उदाहरण रखदं तो और भी ग्राज्चर्य-जनक बात है। बिहार में इतना घटिया काम है जिसका कोई ठिकाना नहीं है। सम्पूर्ण देश में सिचाई 47% क्षेत्र में होती है और बिहार में 25% होती है, यह सरकार का कहना है। मैं एक बात ग्रौर कहना चाहता हूं कि ग्रगर समूची सिचाई की व्यवस्था को विकसित किया जाए अभी जो हमारी उपज है सिर्फ छोटे से बिकसित देशों ताईवान ग्रौर ले जापान का उदाहरण लीजिये जो कि कषिप्रधान

[श्री जगदम्बी प्रसाद यादव]

देश नहीं है, बल्कि ग्रौद्योगिक देश है बहां जितनी उपज होती है उससे मारी उपज माधी है । कहने का ग्नर्थं यह है कि म्रभी भी हमारे यहां उपज करने की स्थिति बहत ज्यादा है :

मैं गंगा नदी के गैंजटिक प्लान का रहने बाला एक किसान हं मैं जानता ह कि गंगा की जो ग्राच्छो भूमि है उसमें कितनी उपज हो सकती है वहां पानी की भी सुविधा है। गंमानदीका पानी और ग्रण्डरग्राउन्ड वाटर का पानी भी वहां पर्याप्त है । लेकिन सिचाई की सुविधा नहीं है। बिजलीकी ब्यवस्था नहीं हैं। साथ ही साथ मैं मंत्री महोदय का ध्यान इस श्रोर भी दिलाना चाहना हं कि गंगा नदी मैं ग्राज तक कोई मास्टर प्लान नहीं है । उसका मीठा पानी बेकार बहता हम्रा ,समुद्र में चला जाता है । मैं यह भी बताना चाहता हूं कि इस गंगा नदी को भागीरथ लाया था 60 हजार सागर पत्नों का कल्याण किया था, कृषि का उपकार करके । म्राज उन 60 हजार सागर पत्नो की श्राबादी 21 करोड़ हो गयी है जो गंगा के प्रवाह के क्षत्र की ग्राबादी है ।

श्रीमन मैं सरकार का ध्यान इस ग्रोर ले जाना चाहता हं कि गंगा नदी की बाढ़ से, कटाव से जो नुकसान है वह हिन्द्स्तान की सारी नदियों से हए नकसान से ग्रगर ग्राधा नहीं तो एक तिहाई से ग्रधिक है, ग्रौर जब त इस स्रोर आप कोई ठोस कदम नहीं उठाते हैं तब तक मैं समझता हं कि देश का कल्याण नहीं होगा । मैं एक बात पर श्रीमन ग्रौर मंत्री जी का ध्यान आकर्षित करना चाहुंगा कि ग्रभेरीका का श्रगर कोई इंडस्ट्रियल देश हैं तो वह कृषि है । ग्रमरीका से कृषि को हटा लिया जाये तां प्रमेलिका के उद्योग घंघे लड़खड़ा जायेंगे.

लेकिन भारत तो सचमुच ही किसानों के गांव में बसता है। ग्रगर कृषि को उद्योग के रूप में परिवर्तित कर दिया जाये तो कोई कारण नहीं की भारत जो अनाज मांगने के लिए ब्राज भी बाहर चला जाता हैं, रिकार्ड उत्पादन के बाद भी वह भारत ग्रनाज निर्यात करने की स्थिति में ग्रा सकता है। लेकिन उस क अनुसार इस झोर आपने ध्यान नहीं दिया हैं। सिचाई के साथ, भूमि समतली-करण चकबंदी बहफसली, बेहतर बीज, माधुनिक तकनीकी, उवँरक सस्ते, कोट नाणक सस्ते, भूमि का सर्वोत्तम उपयोग हो।

अनुसंधान के लिए हम 1968 से कह रहे हैं । भारतीय कृषि ग्रनुसंधान परिषद को यह सोचना चाहिए कि जो उसने ग्रनसंधान किये हैं उसका उपयोग प्रयोगकर्ता कैसे करें ग्रौर किसानों तक उसकी जानकारी कैसें जाये । ग्रभी स्लोगन मात्र हुआ हैं लैब टू लैण्ड प्रयोगशाला से उपयोगशाला तक लेकिन इसका भी यर्थाय चित्र नहीं ग्रापा रहा हैं। श्रीमन् एक बात ग्रौर मंत्री जी से कहना चाहता हूं कि यह जो अधिक उत्पादन की बात कही है तो उसका 42 प्रतिशत उन्हीं राज्यों से उत्पादन होता हैं जो अधिक उत्पादन करते हैं जैसे पंजाय है । लेकिन दूसरे राज्य इनसे बहत पिछड़े हुए हैं । श्रीमन मैं दूसरी बात यह कहना चाहता हं कि ग्राज सरकार ने भी स्वीकार किया हैं जो वह कर नहीं पा रहीं है वह ग्रामीण विकास है। जब तक ग्रामीण विकास नहीं होता है तब तक सचम्च देश का विकास नहीं होगा आपने 20 पांइट प्रोग्राम लिया हैं लेकिन ग्राज तक ग्रापने 20 पांडट प्रोग्राम का क्या कभी मूल्याकन किया हैं ! ग्रगर इवेल्यएणन करेंगे तो आपको लगेगा कि यह कांग्रेस पार्टी का प्रोग्राम हैं और टांय टांग फिस्स कर रहा है।

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ग्रापने 15 करोड स्पया निधंनता के उन्मलन के लिए लगाया है । लेकिन भमि सधार ही नहीं हो पाता है। ग्रभी तक सीलींग एक्ट सार दल में लाग नहीं हुआ। है। सभी तक जी काम करने वाले हैं, 6 लाख गाव में जो झाठ सौ लाख खेत पर मजदर हैं उनको काम नहीं मिलता है, उनके लिए भरपेट ग्रानाज नहीं हैं। जब तक उसको यह नहीं प्राप्त होगा तब तक ग्राप कैसे समझते हैं कि अपना देश सखी होगा । श्रीमन्, मैं कहना चाहता हं कि महंगाई के कम होने का दाया भले ही हमारी सरकार करे लेकिन झाम ग्रादमी की जरूरत को पुरा क**रने** की स्थिति में वह नहीं है। कैरोसिन तेल की कीमत कम करने के बाद भी वह मंहगा ही रह गया है - 20 सुनी कार्यक्रम के चलते भी ढाई वर्ष में 15 से 20 प्रतिशत मल्य की बुद्धि हई है। 82.83 में उपभोक्ता मृत्य सूचकांक 20 प्रति-शत से अधिक हुआ हैं। आम जनता की ऋय शक्ति घटती जा रही है । ढेंश के 50 प्रतिशत से लोग गरीबी रेखा से नीचे चली गयी हैं और प्रत्यक वर्ष एक करोड से ग्राधिक लोग गरीबी रेखा से नीचे जा रहे हैं।

श्रीमन, सरकार की सूचना है कि 68 लाख लोग 1972 में बेकार ये और अब बढ़कर 176 लाख हो गये है और जवानों में 50 या 60 प्रतिशत लोग वेकार हैं या अर्ध-बेकार हैं । शिक्षित बेकार 35 लाख है और उसमें 24 लाख मैट्रीकुलेट स्तर के है तया बाकी स्नातकोत्तर स्तर के हैं । आपने रोजगार में पुनः नियोजन की व्यवस्था की, स्वयं रोजगार की योजना की, लेकिन मैं आपसे पूछना चाहता हूं कि क्या आपने इसका भी मूल्यांकन या जांच करके देखा है कि सचमच में इससे कुछ कल्याण

हन्ना है कि नहीं। इसलिए मैं चाहता हं कि ग्राप इस क्षोर भी ध्यान दे। तो इससे सचमच में देश का कल्याण होगा। परियोजना व्यय हमेशा बढता ही जाता है। निधँनता भी साथ-साथ बढती जाती है। तो आप कहीं न कहीं पर प्राथ-मिकता देकर जांच करें े ⊶-देखे कि यह निर्ध-नता कैसे घटेगी। (समय की घंटी) श्रीमन, मंहगाई भी बढ़ेती जाये, जीवन स्तर भी गिरता जाये, इंटरनेशनल बाजार का अभाव होता जाये, रोजगार और मंदी की समस्या हो, ऐसी स्थिति में मैं चाहंगा (काम को बेहतर ढंग से कैसे किया जाये प्राथमिकता तथ करना पडेगा । 20 सूत्री कार्यंक्रम को इस मोड द कि गांव में चार जो चीज है, कृषि, बन, खनिज द्रव्य और एनसिलरी उद्योग का ग्रगर ग्राप विकास करना चाहे, तो सचमूच में इस देश का कल्याण हो सकता है।

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श्रीमन, मैंने बजट में देखा है कि बजट में जौ सरकारी खर्च बढ़ता जा रहा है। उस पर झाप झंकुश नहीं लगा रहे है और जब तक झाप सरकारी खर्चे पर झकुंश नहीं लगायेंगे, तब तक झाप की झर्य-नीति में सुधार नहीं होगा झोर डेफेसिट बजट पर भी नियंत्रण नहीं रखेंगे, तब तक झापकी इस प्रकार की चीज नहीं जुटेगी (घंटी) थोड़ा सा तो...

उपसमाव्यक्ष (श्री ग्रार∘ रामकृब्णन) : टाइम बहुत हो गया है। बहुत टायर्ड भी है सब लोग। क्षल भी थोड़ा ग्राप रेलवे बजट पर बोल सकते है।

श्वी जगदम्बी प्रसाद यादव : एक विचार और, अगर आपने उस पर अंकुण नहीं लगाया—-इसलिये कि आयात और निर्दात में तालमेंल नहीं है। निर्यात आपका सौ, डेर्दे सौ करोड़ होता है और आयात हो जाता है पांच हजार करोड़। तो आपका इमेणा डेफेसिट बढ़ेता जायगा और आप इसको इसीलिय देखे कि आज की कमी

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है, अदायगी रोप का घाटा है, केन्द्रीय सरकार के राजस्व उगाही में कमी है, अन्तर्राष्ट्रीय विदेशी मुद्रा निधि से प्राप्त होने वाली विदेशी मुद्रा भी समाप्त हो रही है।

इसलिए मेरा पुन: आपसे आग्रह है कि आप कम से कम इसमें तालमेल बिठायें कि अगर हमारा निर्यात बड़ें, तो आप आयात बढ़ा सकते हैं । अगर निर्यात नहीं बढ़ता है, तो आयात नहीं बढावें । (सपथ की घंटी)

मैं एक दो मिनट से ज्यादा नहीं लुंगा ।

ग्रभी एक आधिक परिषद् का सम्मेलन हुआ था जिसमें प्रो० पी० ग्रार० ब्रह मानंद ने कुछ तथ्य की बातें रखी थीं। मैं सिर्फ तथ्य की वातें झापके सामने रखता हं कि विकासणील देणों में पूर्ति पक्षीय अर्थ-शास्त्र है। अभी तक जो ग्रापने ग्रर्थ-शास्त्र की रूपरेखा रखी है, वह भारतीय अर्थ-शास्त्र नहीं है । भारतवर्षं में सामानान्तर ग्राथिक व्यवस्था है । <u>क्र</u>न्तरांष्टीय मौद्रिक परिवर्तन है । श्रादि-बासी समाज का ग्राधिक परिवर्तन ग्रभी तक ग्राप ला नहीं सके हैं। भारत में मंदी भी है और इस बात का ध्यान रखना होगा और विकसित और विकास-शील देशों की विकास प्रक्रिया में बहुत अंतर हैं । आज तक, ग्रभी तक जो अर्थ-व्यवस्था चली है ,वह पुंजिवादी

झर्थ साडल की व्यवस्था है वह भारत के झनुकूल नहीं है ।

श्राज तक भारतीय माडल, जिससे भारतीय विकास हो, इसकी योजना स्राप नहीं बना सकें हैं। इसलिए मेरा निवेदन है कि आप इसकी योजना करते हुए ---में फिर एक बार स्रपने एरिया गंगा नदी के मास्टर प्लान योजना की स्रोर स्राप का ध्यान झाइज्ट करते हुए अपनी बात समाप्त करता हूं।

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Shri Satya narayan Reddy—Just two minutes, please.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): It is not possible to finish in two minutes. Otherwise, I should not speak. In two minutes, nothing can be said.

THE VICE-CHAIRMAN (SHRI RAM KRISHNAN): You don't speak now. You speak tomorrow on the Railways.

SHRI B. SATYANARAYAN REDDY: You told me that I will get sufficient time to speak.

Mr. Vice-Chairman, Sir, I would like to be very brief on these three Appropriation Bills. I would also like to say something about the Budget.

SHRI PATTABHI RAMA RAO: Budget?

SHRI B. SATYANARAYAN REDDY: Of course, the Budget which is presented here. Sir, after going through the Budget presented here and after hearing the speech which the hon. Finance Minister has made today, I have come to the conclusion that generally the whole country, the people who really wanted that India should prosper and that people should lead a happy life, now certainly feel that this Budget is not helpful to 429 Appropriation

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At the same time, Sir, I would like to draw the attention of the Government to the important projects like Polavaram Irrigation Project, the Nagarjunasagar Left Canal, Yelleru, Pochampad and Srisailam projects. All these projects need adequate fund allocation. Otherwise if Polavaram and Yelleru projects are not given sufficient funds, the water schemes will fail and  $a_s$  a result the Vishakhapatnam steel plant will suffer. I would request the Government to immediately give adequate assistance for these projects. (Tilme Bell *rings*).

Sir. at this juncture I would like to mention one more thing because some comments have been made in this House, some unnecessary unwanted remarks have been made by one Member in this House towards the new Government of Telugu Desam in Andhra Pradesh. As a matter ot fact, the Telugu Desam Government wants to have a clean and good administration in the State. As a matter of fact, it wants to clean the misrule, corruption of the previous Governments in the State. The people have reposed complete confidence in this new party and So, this Telugu Desam Government Government wants fo have a completely good Government in the clean and State. As a matter of fact, a 15-point programme has been initiated by the new Government. The Telugu Desam Government which assumed office on the 9th January launched a 15programme for the all-round point development of the State. All the machinery has been geared f<sup>o</sup>r the successful implementation of the programme, the 15-point programme, promising drinking water to all, rice at Rs. 2 a kilogram, etc. For these things the State Government needs adequate funds. (Time Bell rinosV ConeTessfK Member in this house had made some allegations against new Government which are not correct. I have to request the Central Government that adequate funds may be provided for

the poor man in the street, the man who lives in the slums, the toiling farmer working in the field and the worker who labours in the factory. Sir, no relief has given to this section of the heen population in spite of higher Plans. Of course, we have completed five Five-Year Plans and we are about to have the Sixth Five-Year Plan. But in spite of these Plans We have not wiped out the poverty from the country. The unemployment problem is there. About two crores of people both in the rural and urban areas are still unemployed. And the problem of drinking water has not been solved. (Time Bell rings). Even to this day there are hundreds and thousands of people in the rural areas who are going to far off places to fetch drinking water Similarly, Sir, the problem of getting remunerative prices by the farmers has not been solved. All these problems are there. But the Government has not been hesitating to spend crores of rupees on things like Asian Games. where more than rupees one thousand crores have been spent. The priority has been given to these things and not for drinking water and not solving the other problems facing the poor people in this country. But the Government of India is thinking of spending huge sum<sub>s</sub> on some other projects. (Time Bell rings).

In this connection, Sir, I want to draw the attention of the Minister to the more important problems concerning my State. There is one very important project, the Vishakhapatnam steel project for which oni/ Rs. 187 crores has been allocated for current year. As a matter of fact, this steel plant requires a minimum of Rs. 1000 crores. But the Government in spite of repeated requests by the State Government and the people both inside the House and outside has not paid any heed to this aspect of the problem. I would, therefore, request the Government to immediately release the required funds for the steel plant. (Time Bell rings).

[Shri B. Satyanarayan Reddy] all the development work in the State especially the Vishakhapatnam steel plant and also the major irrigation projects. Thank you.

SHRI HAREKRUSHNA MALLICK: Sir, I very much support Dr. Adiseshiah's comment that the amounts being sought to be approved by the House for last year are very much questionable and in view of this I would like to say that the Government machinery take Parliament for granted after spending or misspending the amount, the amount is presented here for appropriation and our approval. I think from this year this practice should go. Whenever a Budget is prepare<sup>^</sup> for thg year, it should be seen that the Government does not have to come up again with supplementary budgets. That should not be the practice. There should be periodic checks during every session of Parliament on the money spent. The Minister of Finance is answerable to this House and h<sub>e</sub> should see that the money allocated for various items is actually spent on those items. The money should not remain unspent, and returned after the end of the year, nor should the Minister come forward with supplementary budgets when the money is spent or mis-spent.

There are certain priorities before the Nation. Neither was the Asiad nor was the holding of Non-Aligned Movement summit a priority before us. We have before us the Assam problem. Not a pie has been provided for the settlement of the refugees. How can you provide relief and settlement to the refugees? The Government of India has, of course, the right to grant citizenship to anybody...

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): You speak about Orissa now.

SHRI HAREKRUSHNA MALLICK: I speak about Orissa also. But I

speak for India, because it is a Parliament of India, and I speak for India as a whole. Here, Sir, several crores of rupees must be earmarked to see that those refugees and those people who are granted citizenship, could be settled at their places peacefully. I would also like to suggest that the vacant land which is lying as no-man's land, the Chambal Valley surrounded by three States, Madhya Pradesh, Uttar Pradesh and Rajasthan, should be utilised for this purpose. The surplus population in Assam could be eased out of Assam and

settled in this vacant land, i

Then, Sir, I do not find any provision for another problem. Tamil Nadu has no drinking water, and they want water. For a pinch of salt, an empire collapses. So, here I give a warning note to the Government of India and to the Congress-I party that they will collapse for a drop of water that is wanted in Tamil Nadu. I think we should see to it that water tankers should be moved to Madras to serve the people. They cannot be allowed to die for a glass of water. It is a rain-fed area where twice we get monsoon. We should see that in the rainfed belts of the country, we collect the rain water, which does not require any electricity, and provide drinking water. to the people. We have to earmark certain money. There are two rivers in Madras, Adiyar and Cooum. They should be drained out properly to clean Madras City. These cities, Madras, Bombay, Calcutta have become. . .

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Mr. Minister please.

SHRI PATTABHI RAMA 'RAO: Mr Vice-Chairman Sir, I am glad ...

SHRI HAREKRUSHNA MALLICK: Please allow me to finish; we should not hurry up.

SHRI PATTABHI RAMA RAO: I am happy that many hon. Members have participated in the discussion

Shri • Hukmdeo Narayan Yadav spoke about starvation and unemployment and so many things, and that the money will be used for 5-star hotels and foreign travels. I need not answer. He spoke about Mahabha-ratha. Fortunately, I have read Maha-bharatha. What he was quoting was, in fact, misquoting, or quoting in wrong context. \ wish he reads Maba-bharatha once again before he comes to this House and talk about Mahabharatha. He spoke many other things which concerned more to the Budget and not this Appropriation Bill. Unfortunately he only spoke probably as he wanted to say something and therefore he spoke most of the things which were irrelevant than being relevant.

#### THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN). Appropriation means extension of Budget

SHRI PATTABHI RAMA RAO: He has gone out of the way to say whatever he wanted to say and I don't think I 6hould spare much of the time in replying to those points. Then, Mr. P. N. Sukul supported the Budget. Anybody who goes through the rate of inflation has been controlled. He was also speaking about farmers and expressed some concern On this. But he knows, I am sure, that this Budget has done a lot for the farmers. Major concessions have been given to the farmers in this Budget. Anybody who goes through the Budget, with open eyes and not closed eyes, will be able to realise how much has been done in this Budget. In fact, much more has been done in the Budget than in the previous years' Budgets. The Finance Minister has been very liberal in giving concessions to the farmers. I am sure, he is happy about it. (Interruptions) Coming back to Mr. Yadav, he mentioned some- figures in regard to the per capita availability of cerealg

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in the country. "I must correct nimby saying that these figures are wrong. The *per capita* availability of cereals in the country has gone up from 360.5 gms to 415 gms between 1958 and 1982, notwithstanding a nearly two-fold increase in population during this period. Similarly, per capita availability of sugar has gone up from 5 Kg to 8.1 Kg. during the said period. Per capita availability of edible oil<sub>a</sub> ha.<sub>3</sub> gone up from 2.5 Kg. to 4.6 Kg. and Vanaspati from 0.7 Kg, to 1.2 Kg.

• Mr. Sukul referred to the assistance to the U.P. State and the relief to be provided for natural calamities. The hon. Member is aware that a Central team is deputed to visit the affected States to assess the situation and recommend the quantum of relief to be given to them. For examining the ' requirements of U.P., the above established procedure is being observed and I am sure, proper care will be taken in this regard.

The speech of Dr. Malcolm Adiseshiah is a well thought out one, according to me. He is an economist and he has studied the subject very well. He made some pertinent observations. Provisions which are charged on the Consolidated Fund of India are those mentioned in article 112(3) of the Constitution read with article 293(2). I must tell him that the provisions for debt servicing and repayment, payment of decretal dues, loana and advances to State Government, salaries and allowances of the President, the Presiding Officers of the two Houses, Supreme Court Judges, Comptroller and Auditor General of India and any other item of expenditure declared by Constitution or Parliament by law are charged on the Consolidated Fund of India. He also said that vote on account has been sought for Rs. 21,668 crores out of the total Budget for the year of Rs. 34,836 crores. I should correct him here. The total Budget figure of Rs. 34,836 crores shown in the Budget at a glance is a figure of expenditure net of recoveries, share of the States of Union

[Shri Pattabhi Rama Rao] Demands, however, are on the gross basis. The gross expenditure according to Demands of Grants is Rs. 1,22,927 crores as shown on page 12 of the "Vote on Account document. The amount of Vote on Account of Rs. 21,668 crores should be compared with this gross figure. It wiH then be seen that Vote on Account is only about 1/6th of the total expenditure, and not as he ha<sub>s</sub> quoted.

As regards Supplementary Grant for technical advances to foreign governments, it is intended to meet temporary imbalances in trade with the USSR. I may mention to him that additional requirements during the year on this account taking into account the Supplementary Grant obtained in July 1980, are placed at Rs. 1200 crores. The bulk of this will be recovered during the year itself. Repayments against these additional advances during the year will be nearly Rs. 1000 crores. Thus the net additional expenditure during the year will be of the order of nearly Rs. 200 crores, or so.

Coming to the other hon. Members, Shrimati Ila Bhattacharya has spoken about the development of Tripura and some of the North Eastern States, I might assure her that if there is a Government at all which ever cared for the North Eastern States, it is only this Government under the able leadership of our esteemed leader, Shrimati Indira Gandhi. She is taking all possible care to see that the area is developed. As a matter of fact, I would like to tell you one fact that with great patience she waited for long three years before holding the elections in Assam. She tried all the means. She had negotiations with them, she involved the opposition parties. The formula of the opposition parties was not acceptable to them, the Ravindra Verma formula was not acceptable to them. She wanted to extend the term of President's rule. . . (Interruptions). Mr. Vice-Chairman, I never disturbed them and BO they must not disturb me. If they have any questions, they can ask me

at the end, but let them not disturb me. After all, this is a House of Elders. If they do not like that, 1 do not know what I have to say. They must hear me patiently. Certainly ithey can differ, but they must allow me to speak. Otherwise, if 1 lose the thread of my speech, probably I may miss some of their, points also.

So, I was telling that with great patience she waited for three long years in holding the elections in Assam. She tried all the means, nego-ciating with those people from Assam, with the AASU and AAGSP leaders. When they did not come to terms she even involved the opposition parties of Parliament. ^(Interruptions).. I am repeating, Sir, because there was interruption. Even the formula given by Ravindra Varma was not acceptable to them. In the last session of Parliament she wanted the Constitution to be amended for extension of the President's rule, but the opposition won't agree to that also. The Opposition said that she must hold negotiations again and she did that Ultimately, when everything failed, naturally when the Constitution is net amended, when the problem is not solved elections had to take place, Otherwise, there would be a constitutional breakdown. So, she had to hold elections in spite of the fact that those who advised her ito hold elections backed out. In spite of that, she held the elections and there is the elected Ministry there now. That Ministry will take care of Assam and other, places and whatever is neeessary and whatever is felt necessary for improving that area I am sure, this Government will take care of. There is no doubt about it.

Then Shri Jagdambi Prasad Yadav spoke about the 20-Point Programme. I only wish he implements rather than speaking about it.

Two friends have spoken about the unemployment problem. Mr. Satyanarayan Reddy, the new convert to Telugu 'Desam also spoke about it.

SHRI PATTABHI RAMA RAO: We come from the same State. We know each other well. We know the people there. You must have come now. For the last thirty years I have been directly elected by the people. Why do you say that? Now there is no difficulty about it. I know about people's mind. They have committed the mistake; they will correct this. Did they not correct when Janata Government . . . Please hear me. When I am talking, you should not talk. That is not proper. You can talk later. Don't disturb me. I am telling you, have the people not corrected themselves? After having elected the Janata Government in 1977, what hap. pened in 1980? So you need not speak about Andhra politics here. Please wait ...

SHRI B. SATYANARAYAN RED<sup>^</sup> DY: Don't speak of all those things. Speak about the budget.

SHRI PATTABHI RAMA RAO: Because you spoke about it, I am replying to vou.

अक्षे जगदम्बो प्रताद यादवः आप वजट पर बोलिय। अगर आप इस तरह से दूसरे विषयों पर बोलेंगे तो दूसरे भी उसका जवाब देंगे ।

SHRI PATTABHI RAMA RAO: Yes, I am telling him. He brought in that subject. So I have to correct him and tell him what I feel is correct.

Then, two hon. Members have spoken of unemployment—*i.e.* Shri Jagdambi Prasad Yadav and Shri Satyanarayan Reddy. The unemployment problem is there, has been there and is bound to be there for some time. No magic wand can be waved and then suddenly the unemployment problem can be solved. It is being solved. Actually, we have provided a lot of money in this budget and everything possible is being done. Some political parties which were mentioning that they would solve the unemployment problem overnight could not do it. The Congress has a hundred years long history and the Congress Party has been doing its best. Surely the present Government will certainly do its best to solve this problem.

अत्रो जनवम्बी प्रताद यादवः कुछ फंक्चुयल विल पर बोलिये। बिल के बारे में कुछ कहिये।

SHRI PATTABHI RAMA RAO: They have spoken about it- So I have to reply to them. If I do not reply, they will think they are right. They should not have that feeling when they are not right. That is why I am correcting them.

SHRi JAGDAMBI PRASAD YA-DAV; I have given you the correct figures.

SHRI PATTABHI RAMA RAO: You have given me the figures. Don't say they are correct. I have to verify them. The figures have to be verified. Simply because you have .given, I cannot think they are correct. I must verify them.

SHRI JAGDAMBI PRASAD YA-DAV: These have been given by you. These are your own figures.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I think you have covered most of the points.

श्री जगवम्बी प्रताद यादन : आयात

निर्यात के बारे में आपने कुछ नहीं कहा हैं।

SHRI PATTABHI RAMA KAO: Wait a minute Sir. Mr. Satyanarayan Reddy also mentioned about the drinking water problem. That *is*- a problem all over India. A large sum has been allotted this year in the Central Budget  $f^{or}$  drinking water and I am sur<sub>e</sub> in course of time, we will try to solve it as early as possible.

Then they were talking of Asian Games. They tagged on drinking water problem with the Asian Games. I do not know how. I may mention to my good friends that the Asian

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[Shri Pattabhi Rama Rao]

Games have brought  $u_s$  such a good name. It has encouraged every youngster who is a sportsman. Just like that our young friends must be encouraged and sports must be encouraged. If you (think that running the Asian Games was a waste, you are thoroughly mistaken. I am forry, I cannot agree with you. (Interrupr Uons).

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): DO not disturb the hon. Minister.

SHRI PATTABHI RAMA RAO: I, in my younger days....

श्रो जगदम्बो प्रताद यादव : जिन्होंने कहा

थावेचली गई।

SHRI B. SATYANARAYAN RED-DY: Priority should be given to drinking water. We are not against games. We are fully for games and sports. Whait I said was, priority should be given to drinking water.

SHRI PATTABHI RAMA RAO: Why did you say 'instead?" You may ask for drinking water. Why do you compare it with Asian Games? A6ian Games was necessary. That has nothing to do with it.

SHRI B. SATYANARAYAN RED: DY: One thousand crores should not be. . . .

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS "(SHRI KALP NATH RAI): Listen to him.

SHRI PATTABHI RAMA RAO: 60, I ca<sub>n</sub> tell you, Sir, that Asian Games was a necessity and I am sure that  $ha_s$  given encouragement to all our youngsters and it has brought fame to the country. All over the world they have enjoyed it, they liked it and said that this is the best performance done in India.

Then Mr. Satyanarayan Reddy was talking about the Vizag steel plant. Not only the Vizag steel plant but all the steel plants started earlier will certainly be completed in due course. Naturally that can't he done overnight because they require huge amounts of money and our resources position must be looked into while framing the budget. So, there has been some allotment, and if it is not sufficient, more money will certainly be given and the projects will be completed as early as possible. There is no doubt about it. (Interruptiorw) . . . Mr. Mallick said". . .

SHRI HAREKRUSHNA MALLICK: Drinking water in Tamil Nadu. Madras is reeling without water.

SHRI PATTABHI RAMA RAO: That again cannot be got by waving a magic wand. "I know Madras; I spent more than half of my life in Madras. If you hear me, I will tell you. Have you ever known a year like this in the past one century?

# SHRI HAREKRUSHNA MALLICK: So what?

SHRI PATTABHI RAMA RAO: Tell me, have you ever known the position of water in Madras? Was it ever so in the last one century? It is because there was no rain. . .(Interruptions).. Hear me. Why don't you hear me? This year, unfortunately, Madras does not have the south-west monsoon and so, you don't have rains till the northeast monsoon comes. The south-west monsoon is a failure this year and so, naturally, you do not have drinking water. If you want other arrangements by which drinking water could be supplied, the local Government must be doing its best. It is more a local subject. All that is possible is being done, I believe, because I am told they are supplying water with vans, lorries and trucks. They are doing their Best. You cannot blame the Central Government for that. From (the Central Government, whatever assistance is possible will be given. It is a State subject and they have got to deal with it.

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श्रो जगदम्बो प्रताद यादव : गंगा के

Appropriation

वारे में भी कछ कहिये ।

SHRI PATTABHI RAMA RAO: That will take years. You and I won't see that. Why do you bother?

Sir, once again let me thank all the hon. Members who have spoken. I would request the House to pas3 and 'Ireturn these Bills.

THE VICE-CHAIRMAN (SHRi R. RAMAKRISHNAN); I shall first put  $h_e$  motion regarding consideration of the Appropriation (Vote on Account) Bill, 1983, to vote.

SHRI HAREKRUSHNA MALLICK: Point of order.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Please sit down. The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a nart of the financial year 1983-84, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE CHAIRMAN (SHRI R. RAMAKRISHNAN): We shall now take up clauseVby-clause consideration of the Bill

*Clauses 2 io 4 and the Schedule were added to the Bill.* 

*Clause* 1, the *Enacting Formula and the Title were added to the Bill.* 

SHRI PATTABHI RAMA RAO: Sir, I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN); We shall now take up the motion for consideration of the Appropriation Bill, 1983, for voting. The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of th\* Consolidated Fund of India for the services of the financial year 1983-83, as passed by the Lok Sabha, be taken into consideration."

The motion, *was adopted*.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now we take up the clause-by-clause consideration.

*Clause* 2 *and* 3 *and the Schedule were added to the Bill* 

*Clause* 1, *the Enacting Formula and the Title were added to the Bill.* 

SHRI PATTABHI RAMA RAO; Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

The Appropriation (No. 2) Bill, 19S3

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out °\* the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1981, in excess of the amounts granted for those services end for that year, as passed by the Lok Sabha, be taken into consideration."

*The motion* v;a<sub>s</sub> adopted.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN); Now we shall take up the clause-by-clause consideration.

Clause 2 and 3 and the *Schedule were added* to the Bill.

*Clause* 1, the *Enacting Formula and the Title were added to the* Bill.

SHRI PATTABHI RAMA RAO: Sir, I move;

#### "That the Bill be returned."

*The question was put and the motion was adopted.* 

#### MESSAGES PROM THE LOK SABHA

- (I) The Delhi Administration (Am endment) Biil, 1983.
- (II) The Delhi Municipal Corpora tion (Amendment) Bill, 1983

#### (HI) Motion Re. The Visva-Bharati (Amendment) Bill, 1978.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

#### (I)

"In accordance with the Divisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Delhi Administration (Amendment) Bill, 1983, as passed by Lok Sabha at its sitting held on the 22nd March, 1983."

#### (II)

"In accordance with the provisions ot Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Delhi Municipal Corporation (Amendment) Bill, 1983, as passed by Lok Sabha at its sitting held on the 22nd March, 1983."

#### (III)

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 22nd March, 1983, adopted the following motion in regard to the Visva-Bharati (Amendment) Bill, .1978: —

"That this House concurs in the recommendation of Rajya Sabha that Lok Sabha do appoint a member to the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, in the vacancy caused by the resignation of "Shri A. A. Rahim and resolves that Shri Ahmed Mohammed Patel be nominated to the said Joint Committee to fill the vacancy."

Sir, I lay a copy of each of the first two Bills on the Table.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The House stands adjourned 'till 11 A.M. tomorrow.

The Hous<sub>e</sub> then adjourned at fifty-nine minutes past seven of the clock till eleven of the clock on Wednesday, the 23rd March, 1983.